

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 390/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Kraft Powercon India Ltd  
V/s  
Firefly Batteries Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Anuj Modi, learned PCS, appeared on behalf of the Petitioner.

Advocate, Mr. Kunal P Vaishnav appeared on behalf of Respondent and submitted that he has filed his vakalatnama through online portal and requesting for time to file reply.

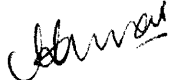
The prayer is allowed.

Three-week time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter for final hearing on 03.03.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 20th day of January, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**